

**BULLETIN NO. 1**

**Friday, the 20<sup>th</sup> August, 2021**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 20<sup>th</sup> August, 2021 from 2.00 P.M. to 6.22 P.M.)

**I. OBITUARY REFERENCES**

The Deputy Chief Minister made references to the deaths of the late:-

1. Shri Jagannath Pahadia, former Governor of Haryana.
2. Shri Satbir Singh Kadian, former Speaker of Haryana Legislative Assembly.
3. Dr. Kamla Verma, former Minister of Haryana.
4. Professor Maha Singh, former Deputy Minister of Haryana.
5. Rao Dharam Pal, former Minister of State.
6. Shri Bahadur Singh, former Minister of State.
7. Shri Kitab Singh, former Member of Haryana Legislative Assembly.
8. Shri Dariyao Singh Rajora, former Member of Haryana Legislative Assembly.
9. Chaudhary Zile Singh, former Member of Haryana Legislative Assembly.
10. Shri Puran Singh, former Member of Haryana Legislative Assembly.
11. 'The Flying Sikh' Shri Milkha Singh.
12. Freedom Fighters of Haryana.
13. Martyrs of Haryana.
14. A tribute to Corona Warriors.
15. Others.

and spoke for 15 minutes.

Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 17 and 3 minutes respectively.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 01 minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

## II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	-	-	12

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 28

## III. ANNOUNCEMENTS BY THE SPEAKER

### (i) Panel of Chairpersons.

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

### (ii) Intimation in regard to a letter of Shri Nama Nagashwer Rao, Member of Lok Sabha and Chairperson of the Parliamentary Library Committee.

The Speaker informed the House that he has received a letter from Shri Nama Nageshwer Rao, Member of Lok Sabha and Chairperson of the Parliamentary Library Committee in which he has requested to all the Members of the House that the Parliamentary Library has been Digitalized hence, whenever any Member visits in Delhi, he can avail the facility of the Parliamentary Library.

**(iii) Regarding leave of absence.**

(a) The Speaker informed the House that he has received an intimation through a letter from Shri Bishamber Singh, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 20<sup>th</sup> August, 2021 due to his health reasons.

(b) The Speaker informed the House that he has received an intimation through a letter from the Home Minister Shri Anil Vij, in which he has expressed his inability to attend the Haryana Vidhan Sabha Session commencing from 20<sup>th</sup> August, 2021 due to his health reasons.

**(iv) Intimation in regard to Distribution of amended book of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and Who's who book of the Members of the 14<sup>th</sup> Assembly.**

The Speaker informed the House that a notification in regard to amended book of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly has already been distributed to all the Members of the House and amended book for the same will be distributed to all the Members of the House today.

The Speaker further informed the House that Who's who book will also be distributed to all the Members of the House today.

**(v) Intimation regarding the formation of Select Committee.**

The Speaker informed the House that in the last Session during the discussion on the Haryana Sports University Bill, 2021, a decision was taken that a Select Committee will be formed on this Bill for detail discussion. He further stated that now the select Committee has been constituted on 13<sup>th</sup> August, 2021 and the notification in this regard is placed on the floor of the House.

**IV. APPRECIATION RESOLUTION**

The Speaker informed the House that the players of our country have also won Medals in different sports in Olympics Tokyo, Japan. 2021, Games. He also stated that most of the players are from the State of Haryana and to increase enthusiasm of all those players, Hon'ble Chief Minister will read a Appreciation Resolution in this regard.

Thereafter, the Chief Minister read a Appreciation Resolution in this regard and urged all the Members of the House to pass it unanimously.

Dr. Raghuvir Singh Kadian and Shri Bhupinder Singh Hooda, Members of the Indian National Congress Party, also spoke on this matter.

The Speaker assured the Members that a Appreciation Resolution will be sent to all the players, who have won the medals in different sports in Olympics Tokyo, Japan. 2021 Games.

*(The Appreciation Resolution was passed unanimously.)*

## **V. ANNOUNCEMENT BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in August-November Session 2020 and March Session, 2021 have since been assented to by the Governor:-

### **AUGUST-NOVEMBER SESSION, 2020**

1. The Punjab Land Revenue (Haryana Amendment) Bill, 2020.
2. The Haryana Law Officers (Engagement) Amendment Bill, 2020.

### **MARCH SESSION, 2021**

1. The Haryana Rural Development (Amendment) Bill, 2021
2. The Haryana Goods and Services Tax (Amendment) Bill, 2021
3. The Haryana Municipal Corporation (Amendment) Bill, 2021
4. The Haryana Municipal (Amendment) Bill, 2021
5. The Haryana Development & Regulation of Urban Areas (Amendment) Bill, 2021
6. The Haryana Enterprises Promotion (Amendment) Bill, 2021
7. The Haryana Yog Aayog Bill, 2021
8. The Haryana Short Titles Amendment Bill, 2021
9. The Haryana Recovery of Damages to Properties during Disturbance to Public Order Bill, 2021.
10. The Haryana Panchayati Raj (Amendment) Bill, 2021
11. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2021
12. The Haryana Appropriation (No. 1) Bill, 2021
13. The Haryana Contingency Fund (Amendment) Bill, 2021

14. The Haryana Appropriation (No.2) Bill, 2021

## **VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the First Report of the Business Advisory Committee as under:-

The Committee meet at 11.00 A.M. on Friday, the 20<sup>th</sup> August, 2021 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 20<sup>th</sup> August, 2021 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 23<sup>rd</sup> August, 2021, the Assembly shall meet at 2.00 P.M. and adjourn at 6.00 P.M. without question being put.

On Tuesday, the 24<sup>th</sup> August, 2021 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 20<sup>th</sup>, 23<sup>rd</sup> and 24<sup>th</sup> August, 2021 be transacted by the Sabha as follows:-

FRIDAY, THE 20<sup>TH</sup> AUGUST, 2021  
(2.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Zero Hour.
5. Papers to be laid/re-laid on the Table of the House.
6. Legislative Business.

SATURDAY, THE 21<sup>ST</sup> AUGUST, 2021  
SUNDAY, THE 22<sup>ND</sup> AUGUST, 2021

HOLIDAY  
HOLIDAY

MONDAY, THE 23<sup>RD</sup> AUGUST, 2021  
(2.00 P.M.)

1. Questions Hour.
2. Zero Hour.
3. Presentation of Supplementary Estimates (First Installment) for the year 2021-2022 and the Report of the Estimates Committee thereon.
4. Discussion and Voting on Supplementary Estimates (First Installment) for the year 2021-2022.
5. Legislative Business.

TUESDAY, THE 24<sup>TH</sup> AUGUST, 2021  
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding

- Non- stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
  4. Zero Hour.
  5. Papers to be laid, if any.
  6. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2021-2022.
  7. Legislative Business.
  8. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Ram Kumar Gautam, a Member from the Jannayak Janta Party, also spoke on this matter.

Shri Jagbir Singh Malik and Smt. Kiran Choudhry, Members from the Indian National Congress Party, also spoke on this matter.

*The motion was put and carried.*

**VII. RAISING THE MATER REGARDING NOT ALLOWING THE MEMBERS OF THE INDIAN NATIONAL CONGRESS PARTY TO ENTER IN THE PREMISES OF HARYANA VIDHAN SABHA.**

Smt. Geeta Bhukkal, Dr. Raghuvir Singh Kadian and Shri Bhupinder Singh Hooda, Members of the Indian National Congress Party raised the matter regarding not allowing the Members of the Indian National Congress Party to enter in the premises of the Haryana Vidhan Sabha, when they were peacefully demonstrating and coming to attend the Haryana Vidhan Sabha Session today.

Dr. Raghuvir Singh Kadian further stated that he has given a notice of breach of privilege in this regard. He further wanted to know the fate of his notice of breach of privilege.

Shri Bhupinder Singh Hooda, Leader of the Opposition further demanded that an enquiry may be made in this regard.

The Speaker asked the Members of the Indian National Congress Party that their notice of breach of privilege has been received and after obtaining the detailed information in this regard,

action will be taken definitely but Dr. Raghuvir Singh Kadian did not satisfy and urged the Speaker that this matter should be referred to the Privileges committee for further detailed enquiry. The Speaker assured the Members of the Indian National Congress Party that this issue will be referred to the Privileges Committee for further enquiry.

### **VIII. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda, Shri Aseem Goel, Shri Mohan Lal Badoli, Dr. Abhe Singh Yadav, Shri Kuldeep Vats, Shri Randhir Singh Gollen, Shri Pardeep Chaudhary, Shri Balraj Kundu, Shri Satya Prakash, Smt. Kiran Choudhry, Shri Dharampal Gonder, Shri Subhash Sudha, Shri Jogi Ram Sihag, Shri Mamman Khan, Shri Ghanshyam Dass, Shri Ram Kumar Gautam and Shri Shamsher Singh Gogi raised the various matters/ demands of their respective constituencies.

### **IX. WITHDRAWAL OF WHO'S WHO BOOK**

The Speaker asked the Members of the House to return the Who's who books, which were distributed in the House today, as a mistake is found in this book. He further stated that after the correction, the same will be distributed within one or two days.

### **X. RAISING THE MATTER OF STARRED QUESTIONS**

During the Zero Hour, Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of starred questions which were listed today. She further stated that only six starred questions have been asked by the Members today and even one of the Member asked 2 starred questions whereas others did not get a chance to put even a single question. She further demanded that draw system of Starred Questions should be more improved so that every Member may get a chance to put his question. The Speaker asked the Member that transparency has also being made in this regard.

## **XI. RAISING THE MATTER OF PRIVATE MEMBER'S BILL**

During the Zero Hour, Shri Aftab Ahmed, a Member from the Indian National Congress Party raised the matter of rejection of his Private Member's Bill regarding the Haryana Protection from lynching Bill, 2021 and urged the Speaker to allow the discussion on it. The Speaker informed the Member that he has taken a legal opinion from the L.R. and after obtaining the opinion of L.R. this Private Member's Bill has been rejected. But Shri Aftab Ahmed and other Members of his Party did not satisfy and continuously argued with the Speaker over this issue. Shri Aftab Ahmed again requested the Speaker to reconsider his decision regarding the rejection of his Private Member's Bill.

## **XII. RAISING THE MATTER OF SUMMONING OF THE SESSION**

Shri Bharat Bhushan Batra, a Member of the Indian National Congress Party raised the matter of the summoning of the Session and urged the Speaker that Notification in regard to summon the Session, should be issued at least 21 days before from commencing the Session, so that the Members can get clear 15 days to give their questions and Calling Attention Notice etc.

After some discussion, the Speaker clarified in this regard.

## **XIII. NOTICE OF CALLING ATTENTION MOTIONS.**

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those were either disallowed or sent to the Government for comments within 48 hours or under consideration or allowed. The Speaker further asked the Members that as and when the comments will receive from the Government, the same will be informed to the Members.

When enquired, the Speaker informed S/Shri Balraj Kundu, Satya Prakash, Jagbir Singh Malik, Indu Raj and Balbir Singh, M.L.As. that the comments have been received from the Government in regard to their Calling Attention Notices regarding water in kharif crops due to excessive rains in various districts of Haryana. He further asked the members that the comments received from the Government will be supplied to the signatory



Members. But Shri Raghuvir Singh Kadian and Shri Jagbir Singh Malik demanded that a special Girdawari should be conducted for water logged areas.

The Deputy Chief Minister also spoke and clarified the position in this regard.

#### **XIV. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

##### **Regarding to release the pending Tube-well Connections.**

The Speaker informed the House that he had received a Calling Attention Motion No. 7 given notice of by Shri Varun Chaudhary, M.L.A. regarding to release the pending Tube-well connections and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 30 given notices of by Shri Mewa Singh and Dr. Bishan Lal, M.L.As. on the similar subject, which has been clubbed with Calling Attention Motion No. 7, hence, they Can also ask their supplementaries.

He further asked Shri Varun Chaudhary, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Varun Chaudhary read out his notice.

The Power Minister then made a statement.

The Chief Minister also spoke on this issue and clarified the position in this regard.

#### **XV. PAPERS RE-LAID/LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister re-laid papers from Sr. Nos. 1 to 79 and laid from Sr. Nos. 80 to 116 on the Table of the House.

#### **XVI. LEGISLATIVE BUSINESS**

##### **BILLS TO BE INTRODUCED**

##### **1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021.**

At 6.12 P.M., the Transport Minister moved for leave to introduce the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021.

*The motion was put and carried.*

The Transport Minister also introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021.

*The motion was put and carried.*

**2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021.**

At 6.14 P.M., the Education Minister moved for leave to introduce Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021.

*The motion was put and carried.*

The Education Minister also introduced Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021.

*The motion was put and carried unanimously.*

**3. The Haryana Lokayukta (Amendment) Bill, 2021.**

At 6.16 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Lokayukta (Amendment) Bill, 2021.

*The motion was put and carried.*

The Deputy Chief Minister also introduced the Haryana Lokayukta (Amendment) Bill, 2021.

*The motion was put and carried unanimously.*

**4. The Haryana Enterprises Promotion (Second Amendment) Bill, 2021.**

At 6.17 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Enterprises Promotion (Second Amendment) Bill, 2021.

*The motion was put and carried.*

The Deputy Chief Minister also introduced the Haryana Enterprises Promotion (Second Amendment) Bill, 2021.

*The motion was put and carried unanimously.*

**5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021.**

At 6.18 P.M., the Parliamentary Affairs Minister moved for leave to introduce Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021.

*The motion was put and carried.*

The Parliamentary Affairs Minister also introduced Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021.

*The motion was put and carried unanimously.*

**6. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021.**

At 6.20 P.M., the Deputy Chief Minister moved for leave to introduce the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021.

*The motion was put and carried.*

The Deputy Chief Minister also introduced the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021.

*The motion was put and carried unanimously.*

The Deputy Speaker occupied the Chair from 4.41P.M. to 5.03 P.M.

The Speaker, with the sense of the house, extended the time of the Sitting of the House at 6.00 P.M. for 1 Hour.

The Sabha then adjourned till 2.00 P.M. on Monday, the 23<sup>rd</sup> August, 2021.

**CHANDIGARH**  
**the 20<sup>th</sup> August, 2021.**

**SECRETARY.**

